

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 386/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement/execution of the Commission's order dated 4.7.2023 in Petition No. 694/TT/2020 directing payment of the transmission charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Khargone Transmission Limited (KTL) and Another

Date of Hearing : **15.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Shri Deep Rao Palepu, Advocate, KTL

Record of Proceedings

The matter was heard through video conferencing.

2. The learned counsel for the Petitioner submitted that the present Petition is filed for the execution of the Commission's order dated 4.7.2023 in Petition No. 694/TT/2020. He further submitted that, aggrieved by the Commission's order dated 4.7.2023, Khargone Transmission Limited (KTL) filed Appeal No. 837 of 2023 before the Appellate Tribunal for Electricity (APTEL), which is pending adjudication. However, he submitted that APTEL has not granted any stay in the proceedings of this Petition. He requested that notice be issued to the Respondents.

3. The learned counsel for KTL accepted notice on behalf of KTL. He submitted that a Review Petition is pending against the Commission's order dated 4.7.2023 along with the Appeal before the APTEL.

4. After the hearing, the Commission directed as under:



- a) Admit and issue notice to the Respondents; and
 - b) The Respondents to file their respective replies, if any, within five weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.
5. The Petition will be listed for hearing on **15.12.2026**.

By order of the Commission

**Sd/
(T. D. Pant)
Joint Chief (Law)**

